

(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH
J A I P U R .
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CF No. 133/95
(OA 182/91)

Date of order: 13.9.1996

Har Govind

: Petitioner

Versus

Shri Ramesh Tripathi and
another

: Respondents

Mr. K. Kamal Singh, counsel for the petitioner
Mr. Manish Bhandari, counsel for respondents

CORAM:

HON'BLE SHRI GOPAL TRIPATHI, VICE CHAIRMAN
HON'BLE SHRI O.P. SHARMA, MEMBER (ADMINISTRATIVE)

ORDER

(PER HON'BLE SHRI GOPAL TRIPATHI, VICE CHAIRMAN)

Petitioner Har Govind has filed this contempt petition under Section 17 of the Administrative Tribunals Act, 1985, stating therein that the respondents by not implementing the judgment of the Tribunal dated 7.10.1994 in OA No.182/91 have committed contempt of Court.

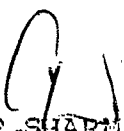
2. We have heard the learned counsel for the petitioner and the learned counsel for the respondents.

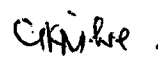
3. In terms of the direction of the Tribunal the name of the petitioner has been included in the Live Register with the approval of the Additional Divisional Railway Manager, Jaipur
Ck/wh dated 8.5.1996.

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4. In the circumstances, no case of contempt is made out against the respondents. This contempt petition is, therefore, dismissed and the notices issued are discharged.


(O.P. SHARMA)
MEMBER (A)


(GOPAL KRISHNA)
VICE CHAIRMAN